

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

**Original Application No. 442 of 2013 (SZ)
With
Original Application No.20 of 2017 (SZ)
With
Original Application No.276 of 2017 (SZ)
With
Original Application No.77 of 2021 (SZ)**

IN THE MATTER OF:

Jith Kumar		...Applicant(s)
	Versus	
The State of Kerala and Ors.		...Respondent(s)
	With	
Abdul Bhasheer		...Applicant(s)
	Versus	
Kochi Municipal Corporation and Ors.		...Respondent(s)
	With	
Lawyers Environmental Awareness Forum		...Applicant(s)
	Versus	
State District Environment Impact Assessment Authority, Trivandrum & Ors.		...Respondent(s)
	With	
Suo Motu proceedings initiated based on a letter Received from Justice A.V. Ramakrishna Pillai, Former Judge, High Court of Kerala, Chairman, State Level Monitoring Committee, kerala.		
	Versus	
The Chief Secretary, Government of Kerala, Thiruvananthapuram & Ors.		...Respondent(s)

REPORT SUBMITTED BY THE DISTRICT COLLECTOR, ERNAKULAM

M/s. E.K.KUMARESAN

Original Application No. 442 of 2013 (SZ) - Counsel for R1
Original Application No.20 of 2017 (SZ) - Counsel for R6 and R9
Original Application No. 276 of 2017 (SZ) - Counsel for R3, R5 and R9
Original Application No. 77 of 2021 (SZ) - Counsel for R1 to R3, R5 and R7
Standing Counsel for State Government of Kerala
NGT(SZ) Chennai Bench

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It is submitted that this Hon'ble Tribunal by its order in O.A.Nos.442/13, 20/2017, 276/2017 and 77/2021 dated 30.07.2021 has ordered to file a report on solid Waste Management at Brahmapuram, Ernakulam District. In obedience of the above order, the District Collector, Ernakulam submits his report as follows: -

1. It is submitted that the District Collector in the capacity of Chairman District Disaster Management Authority Departments is taking every attempt to resolve the issues at Brahmapuram with the coordination of various departments involved.

2. It is also submitted that special attention is given to illegal dumping of wastes at Brahmapuram and steps have been initiated to curb such illegal actions through joint efforts of multiple departments. The matter was discussed in the DLMC held on 26.8.2021 and was decided that joint task force of corporation, police PCB and health Department should conduct inspection and catch such vehicles which are transporting waste in illegal manner and dumping septage waste at Brahmapuram. Directions were given to police and corporation squad to arrange special patrolling in the area. It is submitted that strict actions against the culprits in the matter is being ensured.

Therefore, it is most humbly prayed that this Hon'ble Tribunal may be pleased to take this report on the file and thus render justice.

Dated at Chennai on this the 29th day of September 2021.



(E.K.Kumaresan)

O.A.No.442 of 2013 (SZ) - Counsel for R1
O.A.No.20 of 2017 (SZ) - Counsel for R6 & R9
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Thiruvananthapuram & Ors.

...Respondent(s)

REPORT FILED ON BEHALF OF
DISTRICT COLLECTOR,
ERNAKULAM

M/s. E.K.KUMARESAN

Standing counsel for Kerala (SZ)